

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

Petition No. 38/TT/2020

Date: 15.10.2020

To

Shri. S.S. Raju
Senior General Manager (Commercial)
Power Grid Corporation of India
Limited, Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for truing up transmission tariff for the 2014-19 period and determination of transmission tariff for the 2019-24 period for Transmission System associated with Common Transmission scheme associated with ISGS projects in Nagapattinam / Cuddalore area of Tamil Nadu-Part-A1 (b) in the Southern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 29.10.2020:-

2014-19 period

- a) Provide drawl date for loan drawn – Bond LVI for Asset I.
- b) Provide loan portfolio pertaining to the order dated 20.5.2019 in Petition No.256/TT/2018.
- c) Explain the discrepancy between the loan details mentioned in Form 9C and loan details mentioned in the IDC statement. The loan “SBI 10000-Drawn Q4” of the amount ₹51.28 lakh has been mentioned in the IDC computation sheet, but the same has not been mentioned in Form 9C for Asset II.
- d) Confirm that there are no loans in respect of Asset II other than the loans mentioned in Form 9C in the instant petition.

2. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-

(Kamal Kishor)
Assistant Chief (Legal)